

THE HIGH COURT OF MEGHALAYA  
SHILLONG

NOTICE

No.HCM. III/196/2014/\_\_\_\_\_ Dated, Shillong the 6<sup>th</sup> February 2019

It is hereby notified to all concerned that as per direction of Hon'ble Supreme Court of India, cases filed in the Registry of High Court of Meghalaya must be accompanied with mobile numbers and e-mail addresses of litigants/advocates for sms & e-mail services.

In this regard, a new Check Slip as per format enclosed is to be attached while filing petitions before this Registry.

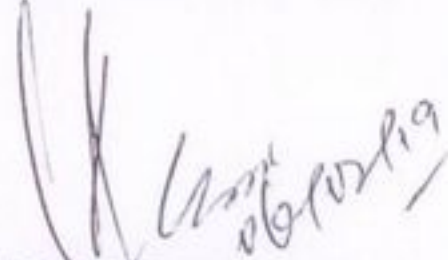
By order.

REGISTRAR (JUDL.)

Memo No.HCM. III/196/2014/ 621 Dated, Shillong the 6<sup>th</sup> February 2019

Copy for information and necessary action to:-

1. The President/Secretary High Court Bar Association, Shillong.
2. The President/Secretary Shillong Bar Association, Shillong.
3. ✓ The Systems Analyst, High Court of Meghalaya, Shillong for uploading the same on the Official Website.
4. Notice Board.

  
REGISTRAR (JUDL.)

DISTRICT: \_\_\_\_\_

**IN THE HIGH COURT OF MEGHALAYA**  
CHECK SLIP

District: \_\_\_\_\_ Case No \_\_\_\_\_

DB/SB/ \_\_\_\_\_ CATEGORY CODE \_\_\_\_\_

FILING SL. NO: \_\_\_\_\_ DATE OF FILING \_\_\_\_\_

1. Court Fee due : \_\_\_\_\_  
Court fee paid : \_\_\_\_\_  
Deficit, if any : \_\_\_\_\_
2. Filed within limitation if any Yes/No
3. Condonation petition If( any) Yes/No
4. Related information for Caveat Matching Yes/No
5. Vakalatnama Filed Yes/No
6. Certified copy of Order Judgment, if any Yes/No
7. Affidavit/Verification Yes/No
8. Form is proper Yes/No
9. Phone No. and e-mail of Advocate with Bar Registration No.
10. Phone No and e-mail of the Parties
11. Any other defects (To be named) Yes/No

**CASE READY / DEFECTIVE.**

**SIGNATURE OF THE STAMP  
REPORTER.**